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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP 314/93 in Date of decision: 25.8.1993
DA 403/86

Dr. (Ms) Veena Kohli ... Petitioner.

Versus

Medical Supdt, LNJP Hospital,
New Delhi & 2 Ors. ... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman).

This Contempt of Courts petition was filed in 1988 for enforcing the judgement of the Tribunal dated 30.1.1987. The office noted certain defects and notified the same. As they were not rectified, the matter was listed before the court today. None appeared though called twice. The defects have also not been rectified. Hence, the CCP is dismissed for non-prosecution.

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(S.R. ADIGE)
MEMBER(A)

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Malimath
(V.S. MALIMATH)
CHAIRMAN